

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

13

R.A. No.83 of 1997
in
O.A. No.85 of 1996

New Delhi, dated this the 9th April 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri R.R. Khosla,
S/o late Shri H.R. Khosla,
R/o 82, Pushpanjali,
Vikas Marg Extn.,
New Delhi-110092. ... REVIEW APPLICANT

VERSUS

1. U.O.I. through
the Secretary,
Ministry of Finance,
Dept. of Revenue,
North Block,
New Delhi-110001.
2. The Secretary,
M/o Personnel, Public Grievances &
Pensions,
North Block,
New Delhi-110001.
3. The Chairman,
Settlement Commission,
(Income Tax & Wealth Tax),
4th Floor,
Lok Nayak Bhawan,
New Delhi. ... RESPONDENTS

ORDER (By Circulation)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Perused the R.A.

2. None of the grounds contained therein
bring it within the scope and ambit of
Section 22(3)(f) A.T. Act read with Order 47
Rule 1 C.P.C. under which alone any judgment/
order/decision of the Tribunal can be
reviewed.

3. The R.A. is rejected.

A. Vedavalli

(DR. A. VEDAVALLI)
Member (J)
/GK/

S.R. ADIGE
(S.R. ADIGE)
Member (A)